

Fax Machines

10400-A. SHRI M. M. PALLAM RAJU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the present policy of Government regarding the indigenous manufacturing/ assembling of Fax machines;

(b) the projected demand for Fax machines for the next 2-3 years;

(c) the companies which have been issued licences to manufacture Fax machines; and

(d) the steps proposed to meet the rapidly increasing demand for Fax machines?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The present policy of the Government regarding indigenous manufacture of FAX machines is to permit manufacture in public/private sector provided there is no foreign exchange outflow in the proposal. The prospective manufacturers should have adequate expertise and capability to manufacture the machines.

(b) The estimated requirement of DOT is over 1,000 machines per annum. Projections about the public demand cannot be made at this stage as FAX machines have not been introduced on a large scale.

(c) The information is being collected and will be laid on the Table of the House.

(d) A few more manufacturing units will be licenced in the near future for manufacture of the machines.

Purchase of Edible Oil by N. D. D. B.

10400-B. SHRI V. SREENIVASA PRASAD:

SHRI M. V. CHANDRASHEKARA MURTHY:

SHRI PRAKASH KOKO BRAHMBHATT:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Union Government are considering to bring the National Dairy Development Board (NDDB) under the purview of the Essential Commodities Act, 1955;

(b) whether the NDDB is playing havoc with the edible oil market by intervening and making bulk purchases; and

(c) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) Government of India is not considering bringing NDDB under the purview of the Essential Commodities Act 1955.

(b) No, Sir. NDDB is carrying out market intervention operations as per the guidelines given by the Government of India. The prices of groundnut oil and mustard oil are within the prescribed limits.

(c) Government has been ensuring that market intervention operations are carried on as per the mandate given to the NDDB by Government of India.

Ban on Trawling Along Kerala Coast

10400-C. SHRI A. CHARLES: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government of Kerala have banned trawling of fishing vessels along its coast during the monsoon months;

(b) if so, the details thereof and the reasons for such a ban;

(c) whether the Marine products Exports Development Authority (MPEDA) has pleaded for the lifting of the ban; and

(d) if so, the reaction of Union Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) and (b). Government of Kerala prohibited bottom trawling in the sea along the entire coast line of the State within territorial waters from 20th July, 1989 to 31st August, 1989, as per the recommendation of the Expert Committee set up by them.

(c) Yes, Sir.

(d) Union Ministry of Commerce, on the recommendation of Marine Products Export Development Authority (MPEDA), have taken up the matter with the Government of Kerala.

[*English*]

MR. DEPUTY SPEAKER: Please go to your seat.

(*Interruptions*)

SHRI VASANT SATHE (Wardha): This Government came to power on one of the biggest scandals that they kept on floating about Bofors. They had said during their elections that within 15 days or so of their coming to power, they would give the names of those who had received the kickback amount..... (*Interruptions*) We have now learnt that the Swedish Ambassador has

given all the papers about the National Audit Bureau to an official of the External Affairs Ministry. We would like to know when the Government will place all these papers on the Table because tomorrow is the last day of the current session. The House is in session. Let all these papers be placed on the Table and before the house in the interest of the country and in the interest of Parliament. Otherwise, our fear is that again this will be leaked to some Members and.. (*Interruptions*)

MR. SPEAKER: I will call you, Mr. Jaswant Singh.

SHRI VASANT SATHE: This will be very unfair. We would really like to know whether the Government is going to place immediately all those papers about which they themselves have been beating the drum all these years, all these days and since their coming into power. They have not placed a single document about this. Let them now place all those documents.

MR. SPEAKER: Mr. Jaswant Singh.....

(*Interruptions*)

MR. SPEAKER: Let us hear Mr. Jaswant Singh.

SHRI JASWANT SINGH (Jodhpur): Mr. Speaker, Sir, I thank you for giving me this opportunity. I must, at the very outset, say how struck I am by the transparent insincerity of me esteemed colleague, Shri Vasant Sathe. This Parliament has been the victim of the hypocrisy, insincerity and imposition of a fraudulent hoax on both Houses of Parliament, for the past three years. It is a fraudulent hoax about possibly, the greatest arms scandal that independent India has seen. For three years continuously, this hoax was played upon us, the parliament, the people and the country. In the process, every possible every single institution of the coun-